

Central Administrative Tribunal
Principal Bench

O.A.No.1331/98

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 12th day of February, 1999

Shri Chandra Bhan Garg
s/o late Shri Luttas Mal
5/46 Patel Gali, Vishwas Nagar
Shahdara
Delhi - 110 032.

... Applicant

(In Person)

Vs.

Director General
Employees State Insurance Corporation
"Panchdeep" Bhawan, Kotal Marg
New Delhi.

... Respondent

(By Shri G.R.Nair, Advocate)

ORDER (Oral)

The applicant retired as Joint Director from the Employees State Insurance Corporation (hereinafter referred to ESIC). His grievance is that the respondents have delayed the refund of premium contributed by him in the Group Savings Linked Insurance Scheme of Life Insurance Corporation of India amounting to Rs.7000/- for the period of approximately one year. He has now come before the Tribunal seeking the payment of market rate of interest for the period of delay. The respondents in their reply have stated that the premium has to be refunded by the LIC and thereafter the payment is to be made to the subscriber. In the present case as per the procedure the intimation to the LIC was made on a quarterly basis. The Cheque from the LIC was received on 12.3.1998. It is only thereafter that the payment could be made to the applicant.

On

2. I have considered the matter. I find that even if there was a delayed payment by the LIC, the respondents could have immediately given the money to the applicant. However, they delayed it for a further period of three months for which no satisfactory explanation was available. In the circumstances, I partly allow the OA and the respondents are directed to pay interest at the rate of 12% per annum to the applicant for the period from 12.3.1998 to 3.6.1998. No costs.

R.K.Ahooja
(R.K.Ahooja)
Member(A)

/rao/